

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 3069/Del/2018
Asstt. Year : 2011-12

Kapil Jhalani, 3606, Gali Mandir Wali, Near Loha Bhawan, Chawri Bazar, Delhi – 110 006 PAN AAHPJ5871F (Appellant)	Vs.	ACIT, Circle- 32(1) New Delhi (Respondent)
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Assessee by:	None
Department by :	Shri Om Prakash, Sr. DR
Date of Hearing	27.10.2021
Date of pronouncement	27.10.2021

ORDER

PER R K PANDA, AM

This appeal filed by the assessee is directed against the order dated 07.3.2018 of the CIT (A)-11, New Delhi, relating to the assessment year 2011- 12.

2. The Id. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also enclosed copy of Form No.3 obtained from the Department. He accordingly submitted that this appeal may be allowed to be withdrawn.

3. In absence of any objection from the side of the Id. Sr. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 27th October, 2021.

sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 27/10/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi